

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No.2883 Of 2012**

[Arising out of OIO No.123/CE/PKJ/CCE/ADJ/2012 dated 15.06.2012 passed by the Commissioner of Central Excise, New Delhi]

**Satish Kumar Jain**

J-86, Kalkaji, New Delhi-110019

**: Appellant**

Vs

**The Commissioner of Central Excise,  
Delhi-IV**

New CGO Complex, NH-IV, NIT, Faridabad,  
Haryana-121001

**: Respondent**

APPEARANCE:

None for the Appellant

Shri Narinder Singh and Shri Aneesh Dewan, Authorised Representatives  
for the Respondent

**CORAM:**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. RAJEEV TANDON, MEMBER (TECHNICAL)**

**FINAL ORDER No.60074/2024**

Date of Hearing: 29.02.2024

Date of Decision: 29.02.2024

***AS PER BENCH***

Learned Authorized Representative for the Department submits that the appellants have opted for Sabka Vishwa (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submissions made by the Learned Authorized Representative for the Department, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(RAJEEV TANDON)**  
MEMBER (TECHNICAL)

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